

e-tools
for Judges

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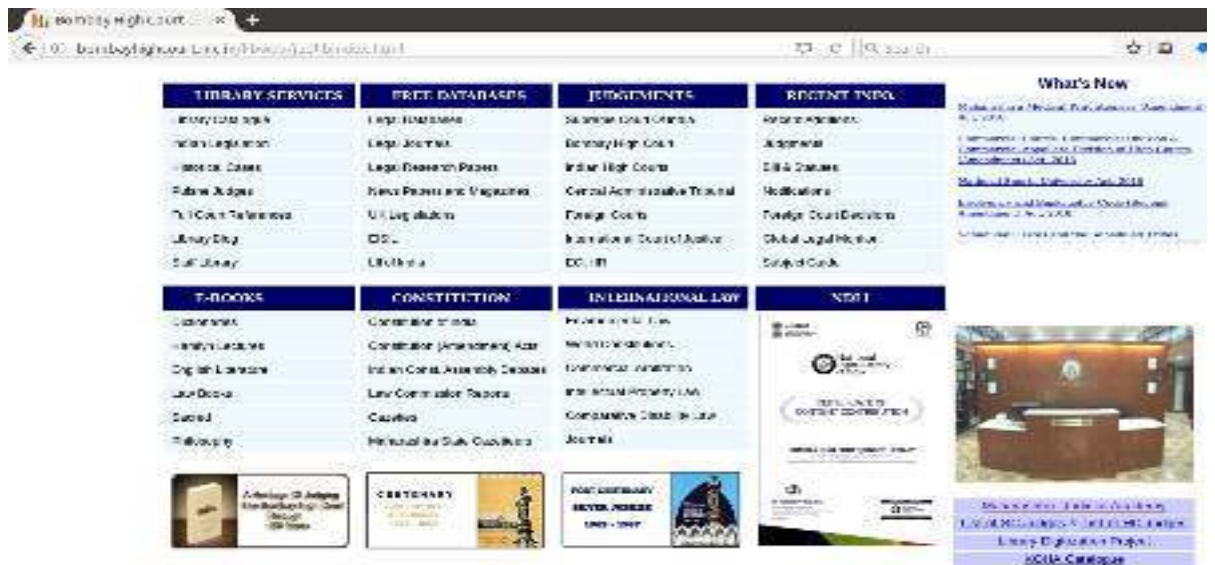
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ACCESSING LAWS, REGULATIONS AND CASE LAWS:

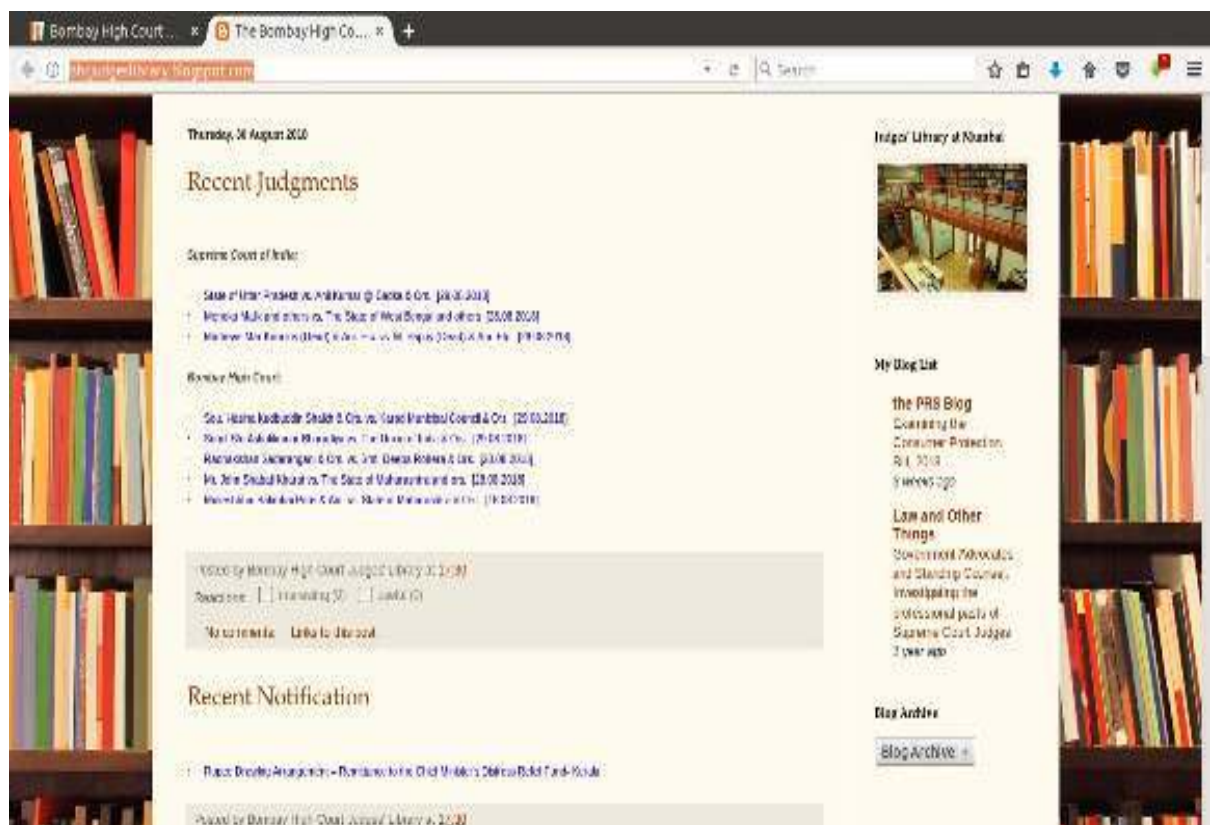
•Judges can freely access Law, Regulations & Case Laws from the following websites:-

- e-Library on the website of the Bombay High Court.
- The Bombay High Court's Library Blog.
- Online Judgment information system on judis.nic.in.
- Judgments of Supreme Court can be downloaded from the website at supremecourtofindia.nic.in.
- Judgments of Bombay High Court can be downloaded from the websites at bombayhighcourt.nic.in.
- Judgments of District/Taluka Courts can be downloaded from the websites at services.ecourts.gov.in & court.mah.nic.in
- Database of Central Legislation on indiacode.nic.in.

[eLiabary on the website of Bombay High Court](http://bombayhighcourt.nic.in/libweb/judlibindex.html) at <http://bombayhighcourt.nic.in/libweb/judlibindex.html>



[The Bombay High Court's Library Blog](http://bhcjudgeslibrary.blogspot.com/) at <http://bhcjudgeslibrary.blogspot.com/>



Online Judgment information system on judis.nic.in.



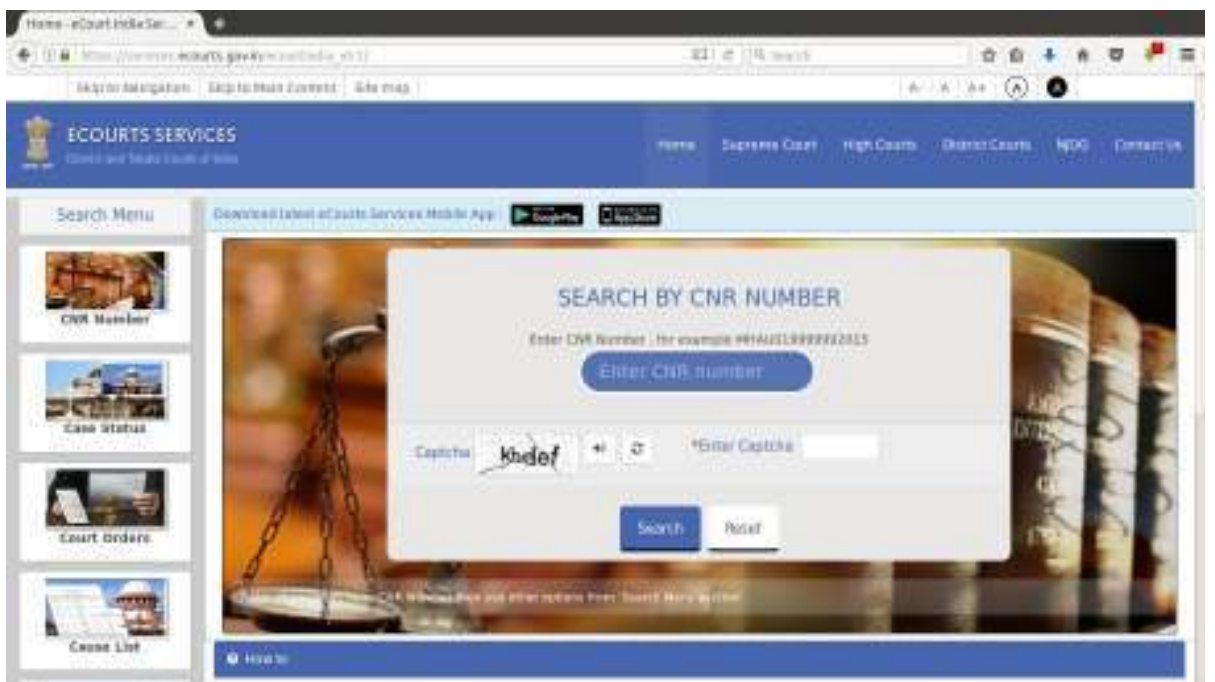
Judgments of Supreme Court can be downloaded from the website at supremecourtindia.nic.in.



Judgments of Bombay High Court can be downloaded from the website at bombayhighcourt.nic.in.



Judgments of District/Taluka Courts can be downloaded from services.ecourts.gov.in & court.mah.nic.in



The Website **court.mah.nic.in** is bilingual. Information is available in English and Marathi.



Database of Central Legislation on indiacode.nic.in.

The screenshot shows the India Code website interface. At the top, there is a navigation bar with the India Code logo and the text "Digital Repository of All Central and State Acts". Below this, there is a search bar and a navigation menu. The main content area is divided into "SEARCH RESULTS" and "DISCOVER".

SEARCH RESULTS

SEARCH:

Add filters:
 Add filter based on search results

Results Page: | Sort items by: | In order:

Items 1-10 of 122 found. Time: 0.023 seconds.

Enactment Date	Act Number	Short Title	View
21 Dec 1978	14	The Central Courts, Courts of Sessions, Courts of Magistrates and Courts of District Judges Act, 1978	View
28 Nov 1951	31	The Central Courts (Amendment) Act, 1951	View

<http://indiacode.nic.in/html/search.html?query=198>

DISCOVER

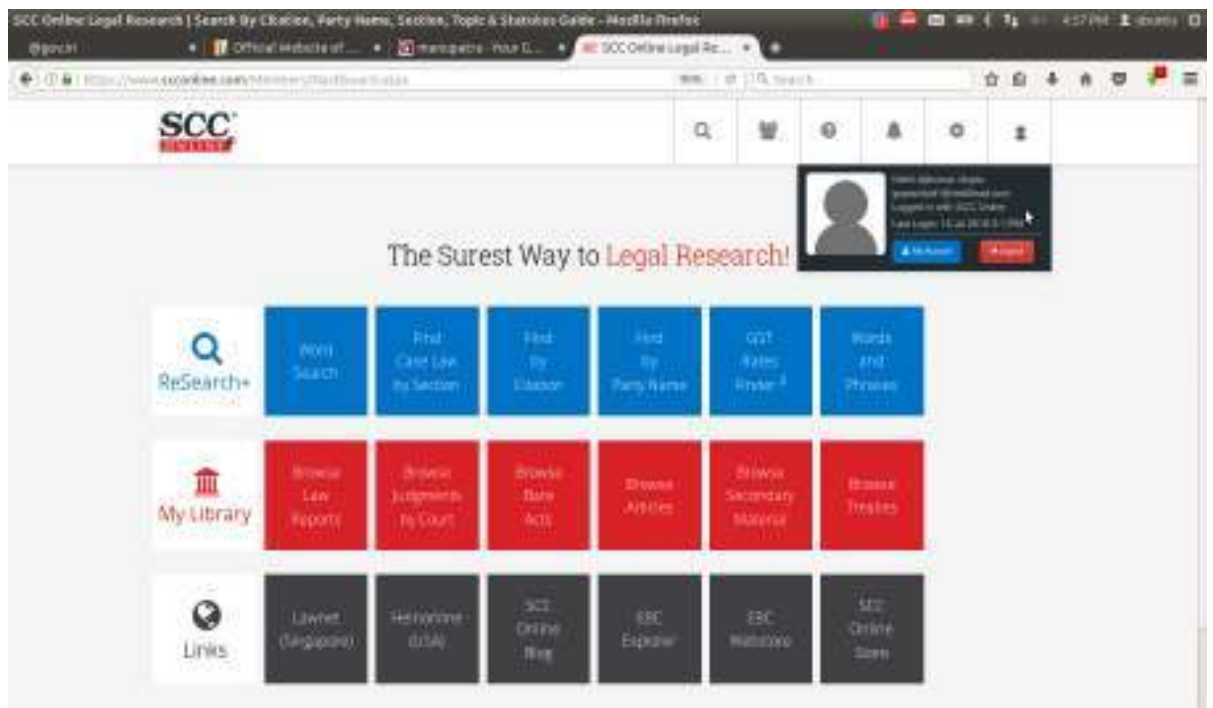
Ministry

- Ministry of Finance (22)
- Ministry of Home Affairs (20)
- Ministry of Health and Family Welfare (13)
- Ministry of Commerce and Industry (11)
- Ministry of Law and Justice (9)

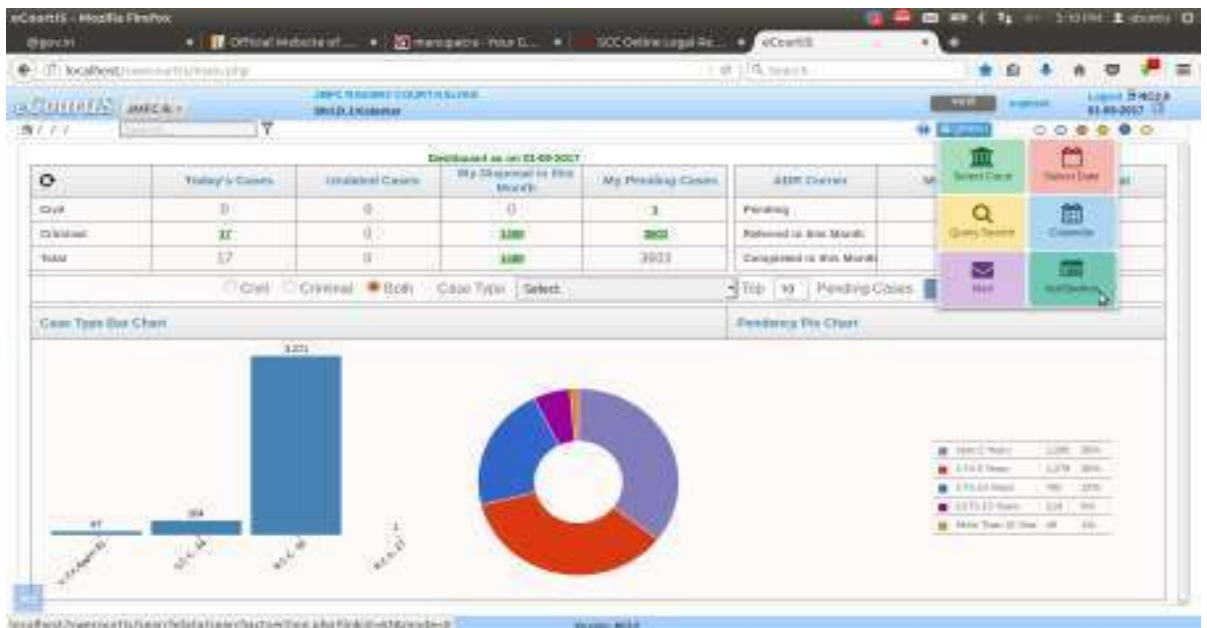
DEPARTMENT

- Department of Tribal Services (13)
- Department of Ecology (12)
- Department of Education (9)
- Department of Revenue (8)

In addition to Free Online Legal Websites, Judicial Officers have been provided with licensed access to online and offline Manupatra software and SCC Online software.



Act Section functionality in Case Information System (CIS) NC 3.0 provides information of Legal Provisions.



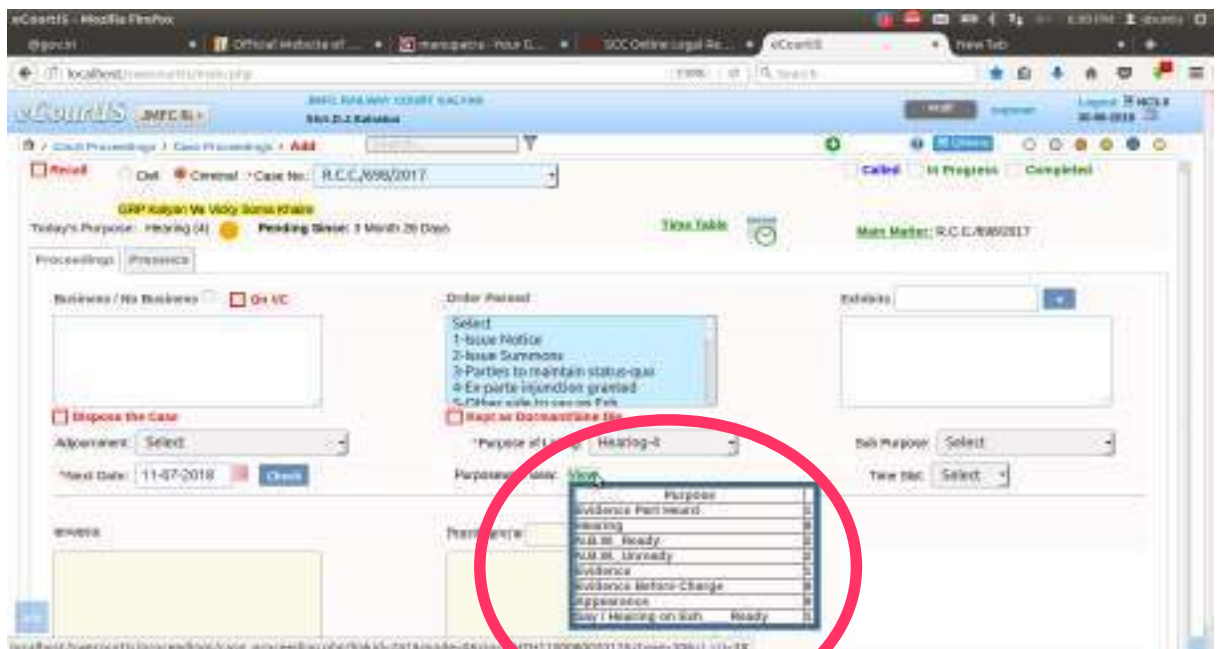
The screenshot shows the search results page in eCasePlus CIS NC 3.0. The search criteria are 'Section 302'. The results are displayed in a table with columns for 'Case No.', 'Case Name', and 'Case Type'. A dropdown menu is open, showing a list of legal provisions related to 'Section 302'. The provisions listed are: 'Section 302- Punishment for voluntary causing fire', 'Maximum punishment- 1 year', 'Both', 'Minimum punishment- 100', 'Punishable by Imprisonment', 'Criminal', 'Cognizable', 'Triable by Magistrate', and 'Offence'. The 'Criminal' option is highlighted.

AUTOMATIC GENERATION OF HEARING SCHEDULE FOR ALL CASES ON THEIR DOCKET.

•Automatic Hearing Schedule in CIS 3.0

At the time of giving next date through Case Proceedings in CIS NC 3.0, the Judges gets information of the schedule and cases listed on the next date for the same purpose.

Using this option, Judges can plan and decide whether to assign a particular date to a case.



AUTOMATIC GENERATION OF HEARING SCHEDULE FOR ALL CASES ON THEIR DOCKET.

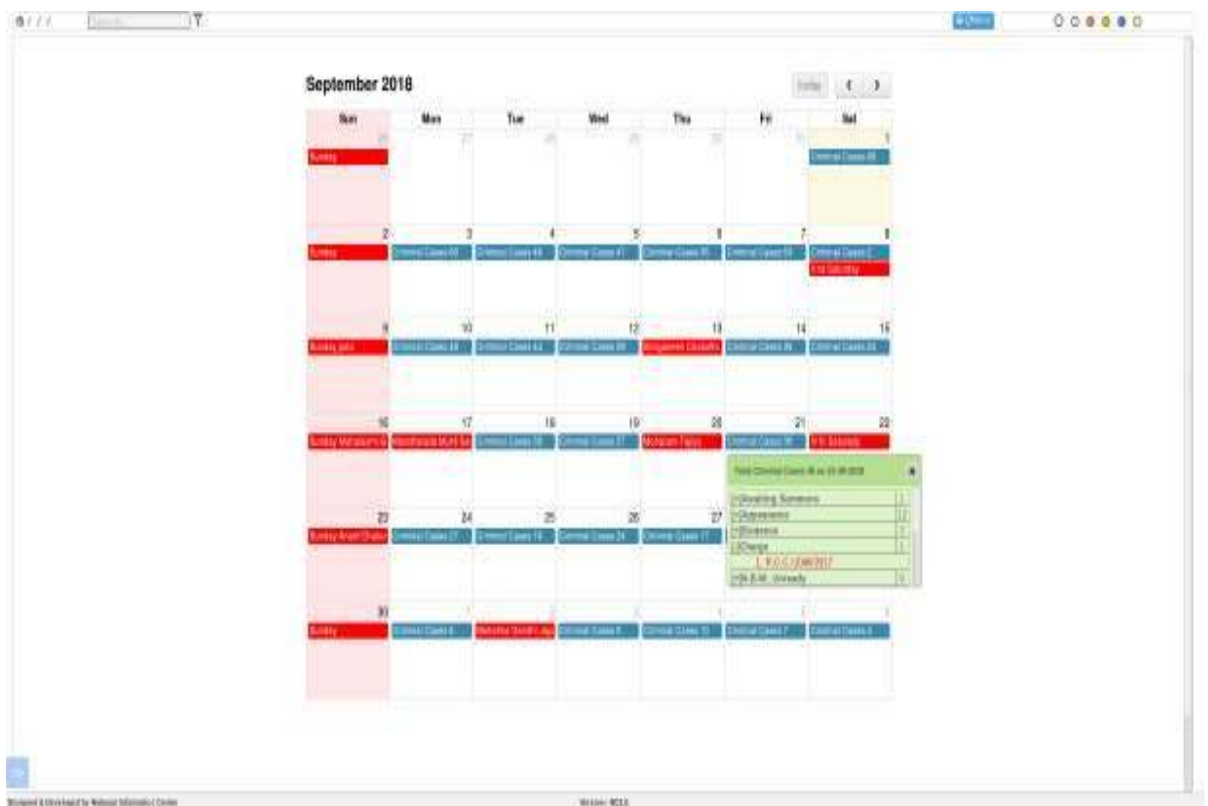
•Calender Option in CIS 3.0

Calender Option is available in the Qmenu of the CIS NC 3.0. It is one of the best Management Tools available for Judges. It shows number of cases listed on a particular date and provides for detailed Hearing Schedule of the listed cases.

The Calender Option helps Judges to manage their work while assigning next dates to the cases on the Daily Cause List.

The figures of Cases can be further clicked to view stage wise cases listed. On clicking the Stage, a list of all the cases listed on that stage is displayed.

Calender option is a virtual diary for Judges and can be used for Portfolio Management.



TRACKING OF THE STATUS OF A CASE:

Case Status can be searched with the help of following tools available in CIS NC 3.0:-

- Dash Board
- Pending Cases List Report
- Query Search

Tracking Case Status on websites:-

•Judges can track case status and obtain information of the Cases on the following websites:

- services.ecourts.gov.in
- court.mah.nic.in

(court.mah.nic.in is a bilingual website.)

- Status of Case can be tracked with the Mobile Application : e-Courts Services.
- Status of Case can be tracked through SMS.

- **DASH BOARD** is the mirror of the Court.
- It provides figures of :-
 - Today's Cases.
 - Undated Cases.
 - Disposal in this month.
 - Total Pending Cases of the Court.
 - ADR Corner to get information of Mediation & Lok Adalat.
- Tool to view Oldest Civil /Criminal Cases. Case Type wise oldest cases can also be viewed.
- Pendency Bar Chart and Pie Chart.
- Figures on Dash Board are hyper-linked which can be clicked to get detailed information and Status of the Case.



PENDING CASES LIST REPORT provides detailed Information and Status of all the Pending Cases in the Courts with following particulars :-

- Case No.
- Party Name
- Date of Registration
- Age of the Case
- Ready matter of Unready matter
- Next Date
- Next Purpose
- On same stage since
- Dormant Case / Since Die Case
- Nature of Case
- Delay Reason

Pending Cases List Report can be generated by clicking the figures of “*My Pending Cases*” on the Dash Board.



The Case Numbers can be clicked to get updated status of the Case.

Sr. No.	Case	Party Name	Date of Registration	Age	Ready / Unready / Stayed	Next Date	Next Purpose	On same stage since	DORMANT CASE/SINCE DIE CASE	Nature	Delay Reason
1	R.C.C.18002301481	The State Vs Prasad Dhanraj Kulkarni	24-10-1981	26 years 10 months 5 days	R	20-05-2010	Hearing 04-05-2009	5 years 11 months 29 days	N		Served by SC
2	R.C.C.18002301484	The State Vs Parshuram Mangajir Patil	07-02-1994	21 years 5 months 27 days	R	10-07-2018	Prosecution 07-11-2017	0 months 26 days	Y		On grounds was not attending/subordinating - Accused later died
3	R.C.C.18002301485	The State Vs Anjirabegum Nuzla Patil	13-02-1999	22 years 5 months 23 days	R	14-07-2018	Continued U/S 818 Cr.P.C. 14-05-2017	5 years 7 months 20 days	N		Failure of 18 reads not to served not brought in record
4	R.C.C.18001011925	The State Vs Parash Ramji...	05-10-1985	27 years 10 months 10 days	R	20-05-2010	Execution/Arrest 11-05-2010	5 months 10 days	N		Served for 10 days

QUERY SEARCH is another important Management Tool available for Judges. It provides information and status of Cases.

Cases Status of any case can be viewed as per :

- CNR Number
- Filing No.
- Registration No.
- FIR No.
- Party Name
- Subordinate Court Details.
- Cases can be searched as per Name of Advocate of their Bar Code. List of cases of particular Advocates on Today's Cause List can also be viewed.
- Cause List of Today or Tomorrow can be generated.
- Caveat can be searched.
- Information of Pre-Trial Application i.e. Remand / Bail or Application.

Query Search Option is available in the **Q Menu**



Judges can track a case and obtain Status and get information of the Cases online from the websites namely **services.eCourts.gov.in** and **court.mah.nic.in** (court.mah.nic.in is a bilingual website.)

Home - eCourts India Services

https://www.ecourts.gov.in/mah.nic.in

Go to: New Delhi | Go to: Main Content | Site Map

ECOURTS SERVICES
Largest and widest coverage in India

Home | Supreme Court | High Courts | District Courts | NDR | Contact Us

Search Menu

Case Number
Case Status
Court Orders
Cause List

Mumbai City Civil Court | Mumbai City Sessions Court

Party Name | Case Number | Filing Number | Advocate Name | FIR Number | Act | Case Type

Case Status: Search by Petitioners/Respondents Name

*Petitioner/ Respondent | *Registration Year | Pending | Disposed | Both

Captcha: 489 94 | Enter Captcha | Go | Reset

How to:

1. Click here to view help video.

2. Enter the Party Name. In part (minimum 3 characters) or full - e.g. for searching the Party Name (Kamesh ramkya indran kishor kamesh Narayan, Yashu, Dam, Kar etc. can be given as the search criteria).

3. Party Name may be the name of the Petitioner, Plaintiff, Complainant, Respondent, Defendant, Appellant, Accused or Extra Party.

Home - District Courts, Maharashtra

http://www.districtcourts.mah.nic.in

Maharashtra Judiciary | Case Status | Court Orders | Cause List | Services | Fees | Information Centre | Download Forms | Contact Us

District Courts, Maharashtra
cour.mah.nic.in

Latest | Related Links

Mumbai City Civil Court

Case Status

- Case Number
- Case Number
- Party Name
- Advocate Name
- Filing Number
- Act
- Case Type
- Village Name

Mumbai City Civil Court

Case Status

- Case Number
- Case Number
- Party Name
- Advocate Name
- Filing Number
- Act
- Case Type
- Village Name

Mumbai City Civil Court

Case Status

- Case Number
- Case Number
- Party Name
- Advocate Name
- Filing Number
- Act
- Case Type
- Village Name

Mumbai City Civil Court

Case Status

- Case Number
- Case Number
- Party Name
- Advocate Name
- Filing Number
- Act
- Case Type
- Village Name

Welcome to eCourts Services



Search Cases

Cases can be searched on Party Name, Case Number, Filing Number, Advocate Name, FIR Number, Act or Case Type.



Causelist

View the Civil or Criminal Causelist of the selected Court.



My Cases

View your cases and know the status of My Cases. Also you can view Today's Cases from My Cases.



- Android /iOs Mobile Application can be freely downloaded by the Judges, Advocates and other stakeholders from the Google Store / Apple Store.
- Judges can get the details of any Case anytime from anywhere.
- QR Code is available for each case. These QR Codes can be scanned with the mobile application to get information of Case.
- Judges can generate a Cause List of their Court from anywhere using this mobile application.
- 'My Cases' is the Best Management feature of this mobile application for Judges.
- Judges can save important cases as 'My Cases'. They can obtain information of these Cases just by clicking these cases.
- 'My Cases' feature is a Portfolio Management Tool for Judges.

•Status of Case can be tracked through SMS.

◦ PULL SMS SERVICE : Judges can get information of the Cases anytime through SMS.

◦ To Know current status of a case by Return SMS, Judges can send the following SMS:

SMS ECOURTS<space><your CNR Number> To 9766899899.

•Tracking of Case Status by scanning QR Code of Case with QR Code Scanner in e-Courts Services Mobile Application.

◦ QR CODE SCANNER IN THE ECOURT SERVICES MOBILE APPLICATION : Unique QR Code is available for every case on the e-Courts website. These QR Codes can be downloaded, printed or pasted. By scanning QR Code with the help of the QR Code Scanner in e-Court Services Mobile Application, the current status of the cases can be obtained.

JUDGMENT WRITING AND SEMI-AUTOMATIC GENERATION OF THE COURT ORDERS:

- In the Case Information System (CIS) NC 3.0, there is facility of semi-automatic generation of Orders and Judgments.
- These semi-automatically generated Court Orders and Judgments Templates assist the Judges in writing Orders and Judgments.
- Option of generating semi-automatic Orders & Judgment Template can be used as follows:-

Court Proceedings Menu → Order and Judgment Menu → Order and Judgment Template.

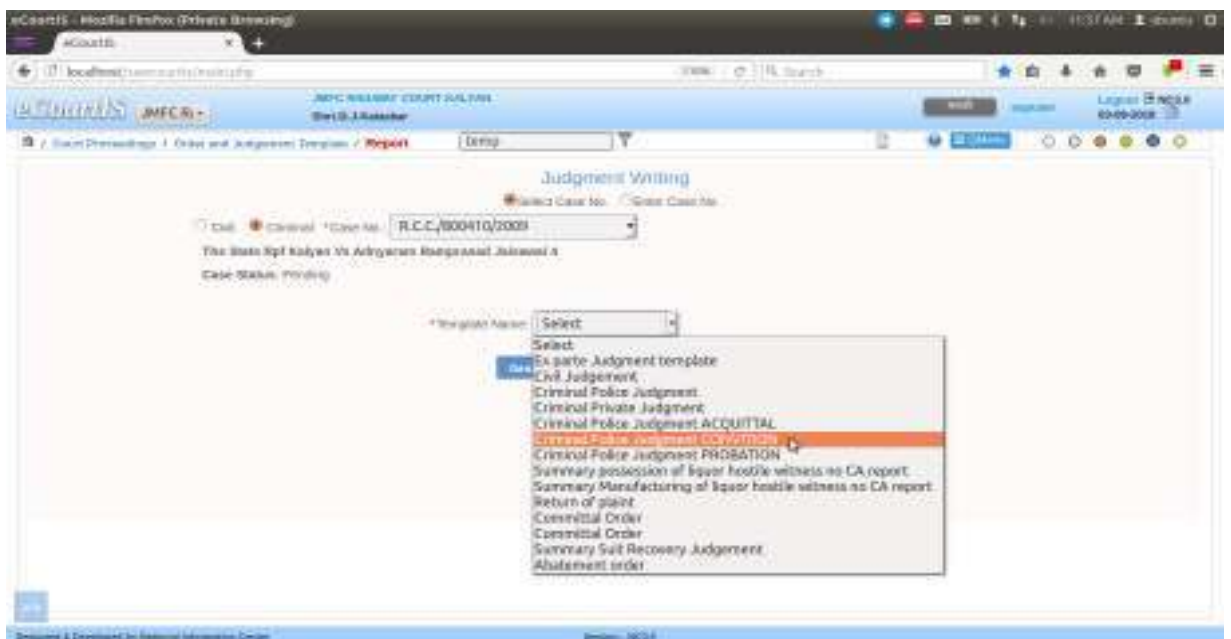
- Court Proceedings
 - Order and Judgment
 - Order and Judgement Template



Templates can be generated by selecting the case from the drop down box or entering the case number.



Select the Template of Order/Judgment.



Press '**Generate Template**' Button



Judgment Writing

Select Case No. Enter Case No.

Civil Criminal *Case No.:

The State Rpt Kalyan Vs Adnyaram Ramprasad Jaisawal 4

Case Status: Pending

*Template Name:

Generate Template

[Criminal Police Judgment CONVITION](#)

Disclaimer: Templates are given only to provide assistance in judicial business, it is necessary to verify the contents and make suitable modifications, before generating final output.

The semi-automatically generated Template :

<p style="text-align: center;">MHT111004112009</p> <p style="text-align: center;"> Presented on : 05-12-2009 Registered on : 05-12-2009 Decided on : 03-09-2010 Duration : 0 year, 8 month, 29 days </p> <p style="text-align: center;"> IN THE COURT OF J.M.F.C. Rly. Kalyan At Kalyan, Thane (Presided Over by Shri D. K. Kalaskar) </p> <p style="text-align: center;">R.C.C. 800410/2009</p> <p style="text-align: right;">Exhibit No.</p> <p> Complaint of Possession (POSS/CC/10/09) The State Rpt Kalyan Through Police Station Officer - RPT, Kalyan Kalyan Thane </p> <p style="text-align: center;">VERSUS</p> <p> Accused: Adnyaram Ramprasad Jaisawal 4 Age: 29 Occupation: Station Driver Near Station Tokin Uthanganje No. 4 </p> <p> AJP for State Complaint (Prosecution): AJP, Advocate for M. S. Prasad J. B. Prasad appearing for Adnyaram Ramprasad Jaisawal 4 Advocate appearing for , respectively. </p> <p style="text-align: center;"> Offence punishable under : 3a of Railway Property (Misappropriation) Act 1963 </p>	<p style="text-align: center;"> Provision (Act) 1963, of, of, of, JUDGMENT (Delivered on 03-09-2010) </p> <p style="text-align: center;">ORDER</p> <ol style="list-style-type: none"> 1. The accused is/are convicted for the offence punishable under 3a of Railway Property (Misappropriation) Act 1963 of , of , of vide sections 248(2) or 251(2) of the Code of Criminal Procedure. 2. Accused _____ is sentenced to suffer rigorous imprisonment for _____ years and to pay a fine of _____ in default to suffer rigorous imprisonment for one month in respect of the offence punishable under Section _____ of the Indian Penal Code. 3. Accused _____ is sentenced to suffer rigorous imprisonment for _____ years and to pay a fine of _____ in default to suffer rigorous imprisonment for one month in respect of the offence punishable under _____ Section of the Indian Penal Code.
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